

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 104
New IA-2932/2024
In
(IB)-2130(ND)2019

IN THE MATTER OF:

M/s. Dynacon Projects Pvt. Ltd.

.... Petitioner/Applicant

Vs.

M/s. Today Homes & Infrastructure Pvt. Ltd.

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 04.06.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :

For Respondent :

ORDER

IA-2932/2024

We have heard the submissions made by Ld. Counsel appearing for the Applicant.

Issue notice to Respondent.

The Applicant is directed to serve notice along with a copy of the application to the Respondent by all modes and file proof and affidavit of service within one week.

Respondent is directed to file a reply affidavit within one week after receipt of the notice.

List the matter **on 09.07.2024**.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)